

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

12. I.A. 1973/2023

I.A. 1972/2023

IN

C.P.(IB)-27(MB)/2019

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
MS. MADHU SINHA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **17.05.2023**

NAME OF THE PARTIES: Bank of India

V/s.

Housing Development & Infrastructure Ltd

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Counsel for the Applicant in I.A. 1973/2023, Mr. Saurabh Pakale a/w Adv
Suyesha Kakarla i/b M/s Apex Law Partners and counsel for the applicant in
I.A. 1972/2023, Mufaddal Paperwala i/b. Ms. Crawford Bayley & Co. are
present through virtual hearing.

I.A. 1973/2023

The above application is filed by the Applicant for the following reliefs;

- a. Allow the present Interlocutory Application and hear and adjudicate Interlocutory Application No. 3627 of 2022 for approval of the Resolution Plan for the project wise resolution of "Majestic Tower" filed by the Resolution Professional; and*
- b. Direct the Resolution Professional to complete the resolution process expeditiously; and*
- c. Any other order as this Hon'ble Tribunal may deem fit in the interest of justice and equity.*

Since the scheduled date for hearing of Resolution Plan application bearing No. 3627/2022 has already been assigned on 28.06.2023 for approval of the Resolution Plan, the above application **is dismissed**.

I.A. 1972/2023

The above application is filed by the Applicant/RP, Mr. Abhay Narayan Manudhane for taking on record the Seventh Progress Report.

The same is taken on record and accordingly, the above I.A. is **allowed and stands disposed of**.

Sd/-
MADHU SINHA
Member (Technical)
--Rajeev--

Sd/-
H. V. SUBBA RAO
Member (Judicial)